

No. *decree*

In the High Court of Judicature, Bombay.

day, the day of 186 .

SPECIAL APPEAL No. *925* ————— of 1864

Pampi Mavoo-deo Naigue } Appellant
of the Khander District
————— (Original Plaintiff)

versus

Narayun and Gopal Anago } Respondent
Naigue of the Khander }
District (Original Defendants)

Rs. *60-0-0* ———

The claim in the Original Suit was to

In Appeal No. of 186 the
of the District of at
the Decree of the who

A Special Appeal was preferred in the High Court on the grounds that ~~the~~ *the decision*
of the Acting Judge is contrary to law
in that he erred in awarding appellant
money

money compensation in lieu of the land
found to belong to him and that (2)
the Acting Judge erred in not awarding
appellant the whole of the land sued
for.

No 925 of 1864
Special

In the High Court of Judicature, Bombay
File No.
Appeal No. 75 of 1864 of the District court

Ramji Waseodes Naigue inhabitant of } Appellant
Mussurabad _____

v.s.

Narayan and Gopall Rungo Naigue inhabi } Respondent
tent of as above _____

OP. 60-11-11

The grounds of objection against the decree appealed against are
as follows:

That it is contrary to law

1st In that the Judge erred in awarding applicant money
compensation in lieu of the land found to belong to him.

2nd In that the Judge erred in not awarding applicant
the whole of the land sued for.

Bombay
14th November 1864

Shivajul Nathuram

lawyer for appellant

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925

1864

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No. 824 of 1864

Presented this on the 14th day of November 1864 with copies of 2 decrees 2 judgements and a Vakalatnamo

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District Registrar

620942

Registee

Muz

25/11/64

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22/11/64

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